

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No. 060/00066/2014

Decided on: 24.01.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. MES No. 375462, Nanju Ram s/o Sh. Bhagat Ram
2. MES No. 375452 Lalji s/o Sh. Barsati Ram

O/o Garrison Engineer, Utility, Bhatinda.

.....Applicants

Versus

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Engineer-in-Chief, Army Headquarters, New Delhi.
3. The Chief Engineer, Bathinda Zone, Bathinda.
4. The Commander Works Engineer, Bathinda.
5. The Garrison Engineer (Utility), Bathinda.

.....Respondents

Present: Mr. R.P. Rana, counsel for the applicant

Order (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)

1. Heard.
2. By way of the present O.A., the applicants have sought issuance of a direction to the respondents to consider their representation dated 20.08.2013 (Annexure A-3) for granting them the benefit of reinstatement on the post of MPA/Lineman, which they were holding, before

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retrenchment with all the consequential benefits in the light of order dated 15.12.2009 in O.A. No. 666/PB/2009.

3. Learned counsel for the applicants submits that the representation of the applicants has been favourably recommended by the concerned authority. However, no final view thereon has been taken so far. It is further averred that in pursuance of order dated 15.12.2009 passed in O.A. No. 666/PB/2009, as affirmed by the Hon'ble High Court, similarly situated persons including some juniors of the applicants have been extended the relevant benefit but the same has been denied to the applicants herein.
4. In view of the limited prayer made by the applicants in the O.A., there is no need to issue notice to the respondents and call for their reply. However, Mr. Deepak Agnihotri, learned Sr. Standing Counsel, who is having advance notice, appears and does not oppose the prayer of the applicants.
5. Accordingly, the O.A. is disposed of, on consensual basis, with a direction to the respondents to consider the representation (Annexure A-3) of the applicants and take a view thereon, within two months from the date of receipt of a copy of this order. The consideration must take into account the fact and effect of the order dated 15.12.2009 passed in O.A. No. 666/PB/2009. No costs.

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6. It goes without saying that we have not commented upon the merits of the case.

(UDAYKUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 24.01.2014

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